

**Demand and Supply of LPG**

1359. DR. VISWANATHAM KANITHI :  
Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) The present position of LPG availability demand and distribution after allowing the private companies to share; and

(b) The present percentage of sharing and the expected percentage of sharing by the end of Eighth Plan ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) The indigenous availability of LPG during 1993-94 is estimated to be 2690 TMT as against the estimated demand of 3057 TMT from the existing customers of public sector oil companies. This deficit would be met through imports by the Government Oil Companies. The private companies under the parallel marketing system do not share the LPG available with the Government Oil Companies.

(b) Does not arise.

[*Translation*]

**Withdrawal of Distribution Rights**

1360. SHRI SOMJIBHAI DAMOR:  
SHRI PREM CHAND RAM:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) The number of LPG agencies and the petrol retail outlets whose distribution rights were withdrawn during 1992-93 and 1993-94; and

(b) The reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) (a) and (b). During the period 1992-93 and 1993-94 (from April to December, 1993), 23 LPG distributorships and 25 petrol / Diesel Retail Outlets were terminated for reasons like major malpractice/s/irregularities, violation of dealership/Distributorship Agreement, resignation and partnership disputes, etc.

[*English*]

**Inter-State Water Disputes**

1361. SHRI HARISH NARAYAN  
PRABHU ZANTYE :  
SHRI GEORGE  
FERNANDES:

Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the attention of Government has been drawn to the press reports regarding the long pending Inter-State river Water disputes in the country ,

(b) if so, the steps taken/proposed to be taken by the Government to solve them;

(c) whether the Government are considering to evolve an uniform and continuing mechanism and procedure to resolve them;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) the present status of the Inter-State river water disputes ?